

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 330 and 332)

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SURAJ BHAN: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 335)

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SURAJ BHAN: Sir, I introduce the Bill.

BIHAR ATOMIC AUTHORITY BILL*

SHRI RAMAVATAR SHASTRI (Patna): I beg to move for leave to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith."

The motion was adopted.

SHRI RAMAVATAR SHASTRI: Sir, I introduce the Bill.

SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Amendment of section 8A)

श्री भगवत का आवाज (भागनपुर) :
उपाध्यक्ष महोदय, मैं संसद "सदम्य वेतन,
भत्ता और पेंशन अधिनियम, 1954"
का और संशोधन करने वाले विधेयक को
पूरःस्थापित करने की अनुमति चाहता हूँ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

श्री भगवत का आवाज: मैं विधेयक को
पूरःस्थापित करता हूँ।

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL*

(Omission of section 80)

SHRI BAPUSAHEB PARULEKAR
(Ratnagiri): I beg to move for leave
to introduce a Bill further to amend
the Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI BAPUSAHEB PARULEKAR:
I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 54 and amendment of articles 55, 81, etc.)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

COMPULSORY PURCHASE OF
SURPLUS AGRICULTURAL
COMMODITIES BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the compulsory purchase of the surpluses of agricultural commodities by the Government.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the com-

pulsory purchase of the surpluses of agricultural commodities by the Government."

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: Sir, I introduce the Bill.

BLIND PERSONS (EMPLOYMENT)
BILL*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment Eighth Schedule)

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR: Sir, I Produce the Bill.

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